

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-22/ND/2022
IA/788/2023

IN THE MATTER OF:

M/s. KTC India Pvt. Ltd.

...PETITIONER

Vs

M/s. Destinos India Gurus Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 02.04.2024

[Hearing Through: VC and Physical (Hybrid) Mode]

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Amit Gupta, Mr. Shiv Verma,
Advs.

For the Kotak Mahindra Bank :Ms. Sonia Munjal, Adv. for R-2.

For the Yes Bank :Adv. Paridhi Singh

For the Respondent/Corporate Debtor :Mr. Amit Agrawal and Mr. Rahul
Kukreja, Advs.

ORDER

IA/788/2023

Ld. Counsel on behalf of Financial Creditor is present and Ld. Counsel on behalf of Corporate Debtor is also present. Ld. Counsel on behalf of Corporate Debtor submitted that they have not received the documents from the Yes Bank, however they have received the documents from the Kotak Mahindra Bank. Ld. Counsel on behalf of Yes Bank submitted that they have tried to send the documents to the Corporate Debtor, but they could not serve to them. In order to settle the issue of providing documents to the parties, Yes Bank is directed to bring the copies of the documents tomorrow and handover to the Financial Creditor as well as to the Corporate Debtor. List the matter on **03.04.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)